GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:3112 ANSWERED ON:29.08.2013 WATER DISPUTE TRIBUNALS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Choudhry Smt. Shruti;Dharmshi Shri Babar Gajanan;Jeyadural Shri S. R.;Pakkirappa Shri S.;Rane Dr. Nilesh Narayan;Yadav Shri Dharmendra

Will the Minister of WATER RESOURCES be pleased to state:

(a) the present status of various water disputes tribunals;

(b) whether any decision has been taken on setting up of a standing tribunal in place of the existing tribunals to resolve the water disputes among the States; and

(c) if so, the details thereof?

Answer

THE MINISTER FOR WATER RESOURCES (SHRI HARISH RAWAT)

(a) There are 8 no. of Inter-State River Water Disputes tribunal set up under Inter State River Water Disputes (ISRWD) Act, 1956. Their present status are as follows:

S. No Name of Tribunal States concerned Date of Present Status constitution 1. Godavari Water Maharashtra, April, 1969 Award given on Disputes Tribunal Andhra Pradesh July, 1980 Karnataka, Madhya Pradesh & Orissa 2 Krishna Water Maharashtra, April, 1969 Award given on Disputes Tribunal Andhra Pradesh, May, 1976 -I Karnataka, 3 Narmada Water Rajasthan, October, 1969 Award given on Disputes Madhya Pradesh, December, 1979 Tribunal Gujarat and Maharashtra 4 Ravi & Beas Water Punjab, Haryana April, 1986 Report under section Tribunal and Rajasthan 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and the matter is subjudice. Further report under Section 5(3) is also subjudice. 5. Cauvery Water Kerala, Karnataka, June, 1990 Report under section Disputes Tamil Nadu 5(2) given on Tribunal and Puduchery 5.2.2007.Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court pending and the matter is subjudice. Further report under Section 5(3) is also subjudice.. Krishna Water Karnataka, April, 2004 Report under Disputes Andhra Pradesh section 5(2) Tribunal -II and Maharashtra given on 30.12. 2010. Further report under Section 5 (3) is subjudice. 7 Vansadhara Andhra Pradesh February, Report under Water Disputes & Orissa 2010 section 5(2) Tribunal is subjudice. 8. Mahadayi Water Goa, Karnataka November, Report and Decision

Disputes and Maharashtra 2010 under section Tribunal 5(2) is subjudice.

(b)& (c) The proposal to set up a standing tribunal in place of the existing tribunals to resolve the water disputes among the States is at a conceptual stage.